

12.08 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955, STATEMENT SHOWING REASONS FOR LAYING ANNUAL REPORTS OF F.C.I. FOR 1973-74 AND 1974-75 & REVIEWS AND ANNUAL REPORTS OF WATER & POWER DEVELOPMENT CONSULTANCY SERVICES (INDIA) LTD. FOR 1975-76**

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):** I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 181(E) published in Gazette of India dated the 13th April, 1977 rescinding the Inter-Zonal Wheat (Movement Control) Order, 1973 published in Notification No. G.S.R. 187(E) dated the 31st March, 1973.

(ii) the Sugar (Price Determination for 1976-77 Production) Amendment Order, 1977 published in Notification No. G.S.R. 188(E) in Gazette of India dated the 18th April, 1977. [Placed in library. See No. LT-508/77].

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Reports\* of the Food Corporation of India for the years 1973-74 and 1974-75 [Placed in library. See No. LT-509/77]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Water and

Power Development Consultancy Services (India) Limited, New Delhi, for the year 1975-76.

(ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-510/77].

**NOTIFICATIONS UNDER TAMIL NADU PRIVATE COLLEGES (REGULATION) ACT, 1976, REVIEWS & ANNUAL REPORTS OF CENTRAL INSTITUTE OF ENGLISH AND FOREIGN LANGUAGES, HYDERABAD FOR 1975-76 AND STATEMENT re: DELAY IN LAYING ANNUAL REPORT.**

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):** I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 53 of the Tamil Nadu Private Colleges (Regulation) Act, 1976 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O.Ms. 746 published in Tamil Nadu Government Gazette dated the 27th April, 1977 making certain amendments to the Tamil Nadu Private Colleges (Regulation) Rules, 1976.

(ii) Memorandum No. 132435/ Rules-DI/76-7 published in Tamil Nadu Government Gazette dated the 27th April, 1977 containing erratum to the Tamil Nadu Pri-

\*The Reports were laid on the Table on the 13th June, 1977.

vate Colleges (Regulation) Rules, 1976. [Placed in Library. See No. LT-511/77]

(2) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1975-76 along with the Audited Accounts.

(3) Review (Hindi and English versions) by the Government on the working of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1975-76.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (2) above. [Placed in Library. See No. LT-512/77].

PROCLAMATION REVOKING PRESIDENT'S RULE IN ORISSA

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 26th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Orissa, published in Notification No. G.S.R. 415(E) in Gazette of India dated the 26th June, 1977 under article 356(3) of the Constitution. [Placed in library. See No. LT-513/77]

12.8½ hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Appropriation (Railways) No. 2 Bill, 1977 passed by the Houses of Parliament during the current session and assented to since the report was last made to the House on the 13th June, 1977.

12.09 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

LOCK OUT IN THE INDIAN EXPRESS AND FINANCIAL EXPRESS, NEW DELHI

SHRI DINEN BHATTACHARYA (Serampore): I call the attention of the Minister of Parliamentary Affairs and Labour to the following matter of urgent public importance and request that he may make a statement thereon:

"Serious situation arising out of lock-out in Indian Express and Financial Express, New Delhi since the 20th June, 1977 affecting the livelihood of their employees and steps taken by the Government."

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): In my Statement on the 17th June, 1977, I had informed this Hon'ble House that I would call a meeting on the 22nd June, 1977 to discuss the matter of non-implementation of Government's notifications relating to interim wage rates of newspaper employees, with the representatives of the Indian and Eastern Newspaper Society, the Indian languages Newspaper Association, the All India Newspaper Employees Federation, the Indian Federation of Working Journalists and the National Union of Journalists. I had also referred to an appeal made by me to the Newspaper employees not to go on any indefinite strike. I am happy to say that my appeal received a very good response, and the discussions with the representatives of Newspaper employers and employees were held in a very cordial atmosphere on the 22nd June. It was agreed that three representatives each of Newspaper employees and employers would meet at Bombay on the 26th June, 1977 to see how the implementation of the notifications issued by the Government could be secured. In these talks they will be assisted by officers